

Annexure – 7

Name of the corporate debtor: AKME Projects Limited ; Date of commencement of CIRP: 18-04-2018.; Date of Appointment of RP : 12.09.2019; List of creditors as on: 06.09.2023

List of operational creditors (Government dues)

(Amount in ₹)

| Sl.No. | Details of Claimant | | Details of claim received | Details of claim admitted | | | | | | | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |
|--------------|---|-------------------|---------------------------|---------------------------|--------------------------------|-------------------------------------|-----------------------------|------------------------|--------------------------|----------------------------|------------------------------|------------------------------------|---|
| | Department | Government | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Amount covered by guarantee | Whether related party? | % of voting share in CoC | Amount of contingent claim | | | |
| 1 | Asst. Commissioner of commercial Taxes audit 5-6 , banglore | Centre Government | 15,078,407 | 15,078,407 | Vat Dues | - | - | NO | - | - | - | - | - |
| 2 | Asst. Commissioner of commercial Taxes audit 5-6 , banglore | Centre Government | 5,751,925 | 5,751,925 | Vat Dues-2013-14 | - | - | NO | - | - | - | - | - |
| 3 | Asst. Commissioner of Income Tax Central Circle - 15, Delhi | Centre Government | 318,063,719 | | Income tax and Interest Dues | - | - | NO | - | - | 318,063,719 | - | Assessment order/Demand notice required to substantiate the claim amount not provided by the department |
| 4 | Employee Provident Fund organisation (For interest and Damages) | Centre Government | 383,727 | | PF Dues (Interest and Damages) | - | - | NO | - | - | | 383,727 | The claim is under the process of verification |
| 5 | Employee Provident Fund organisation (For principal dues) | Centre Government | 2,247,670 | 745,511 | PF Dues (Principal Dues) | - | - | NO | - | - | | 1,502,159 | The application (I.A. No. 443 of 2023) was heard on 23.01.2023 by the Hon'ble NCLT New Delhi -II and accordingly stands allowed to the extent whereby, the impugned order dated 30.03.2022 passed by the EPFO is quashed to the extent it covers the period from 18 April 2018 to November 2020. As far as the period from January 2017 to 18 April 2018 is concerned, the order would remain in force. Therefore, the dues assessed in the impugned order dated 30.03.2022 for the period January 2017 to 18 April 2018 amounting to Rs 7,45,510.7 stands verified and hence admitted. |
| 6 | Vir Bala (Office of Income Tax Officer - TDS) | Centre Government | 3,890,386 | 3,890,386 | TDS Dues | - | - | NO | - | - | | | |
| 7 | Income Tax department Delhi | Centre Government | 427,861,835 | 2,695,001 | Income tax and Interest Dues | - | - | NO | - | - | | 425,166,834 | An application has been filed before Hon'ble NCLT, New Delhi Bench against the Income Tax Department to Quash order dated 30.12.2018, 10.03.2022, and 20.03.2022 passed by the dept n being clearly in teeth of moratorium declared by the Hon'ble Adjudicating Authority under Section 14 of the Code; |
| Total | | | 773,277,669 | 28,161,230 | | | | | | | 318,063,719 | 427,052,720 | |